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SHRI N. C. KASLIWAL; After the establishment of this Fund, may I know whether any relief has been given?

SHRI C. R. PATTABHI RAMAN: Yes. relief has been given in certain cases. I have stated some of the regions from where no claim has been made so far.

CRASH OF MIGS

SHRI M. P. BHARGAVA:

SHRI BABUBHAI M. CHINAI:

*7. SHRI R. S. KHANDEKAR:

I SHRI SITARAM JAIPURIA:

SHRI KRISHAN DUTT:

Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that two of the six MIGs received from the Soviet Russia crashed in December, 1963;
- (b) if so, under what circumstances the crash took place; and whether any enquiry has been held; and
- (c) what is the loss suffered by their crash?

THE DEPUTY MINISTER IN THE M'NISTRY OF DEFENCE (SHRI D. R. CHAVAN): (a) Yes, Madam.

(b) and (c) The crash was due to mid-air collision.. A Court of Inquiry has been ordered to investigate the accident. The cause of the accident will be known when the proceedings of the Court of Inquiry are received.

SHRI M. P. BHARGAVA: May I know whether the planes in question were being piloted by Indian pilots or

tThe question was actually asked on the floor of the House by Shri M. P. Bhargava.

by Soviet pilots at the time of the crash?

SHRI Y. B. CHAVAN: By Indian, pilots.

to Questions

SHRI M. P. BHARGAVA: I have not been able to hear the reply.

THE DEPUTY CHAIRMAN: By Indian pilots, he said.

SHRI M. P. BHARGAVA: May I know whether the other four MIG* have been tested to find out whether they are air-worthy and there is no risk?

SHRI Y. B. CHAVAN: They were airworthy and they are all air-worthy.

SHRI R. S. KHANDEKAR: I could not hear the answer to part (c) of the question, as to what is the los* suffered as a result of this crash. What is the estimated loss on account of this crash?

SHRI D. R. CHAVAN; That wiH be found after the report of the enquiry is received.

SHRI R. S. KHANDEKAR: The loss in material can be given.

THE DEPUTY CHAIRMAN: You want the estimated loss of men or money?

SHRI R. S. KHANDEKAR: Men and money, both.

SHRI D. R. CHAVAN: I do not know if the hon. Member wants to know the cost of the planes or the actual loss that has been sustained due to the crash. The cost of a plane is about Rs. 29,22,000. And the actual loss involved on account of the accident will be known only after the report of the court of enquiry is available.

SHRI A. B. VAJPAYEE: The remaining four MIGs did mt take part in the Republic Day Parade. We did not witness them. What happened

to them? Why did they not participate in the Republic Day Parade?

SHRI Y. B. CHAVAN; A separate question may be put.

SHRI A. B. VAJPAYEE: The fact is that they did not appear on Republic Day and that has created the apprehension in the public mind whether they had also met with, some accident.

SHRI Y. B. CHAVAN; It is wrong.

THE DEPUTY CHAIRMAN: No accident.

SHRI SITARAM JAIPURIA: May I know whether the MIGs dispatched from Russia were inspected by our team before taking off from Russia to india?

SHRI Y. B. CHAVAN: Yes, Madam.

SHRI BHUPESH GUPTA; May I know why there was delay in the public announcement *at* the crash? It seems that the crash took place in December when everybody was talking in Delhi, but the public announcement came much later. What was the exact delay and what was the reason for it?

SHRI Y. B. CHAVAN: I do not think there was any deliberate delay about it.

SHRI A. M. TAR Q: Is it a fact that j the Soviet Government have agreed *to* the Government of India to withdraw and replace these two MIGs?

SHRI Y. B. CHAVAN: We have, never approached them for this.

THE DEPUTY CHAIRMAN: Next question.

SHRI SYED AHMAD. Madam, we on this side of the House also wish to put questions.

THE DEPUTY CHAIRMAN: Yes, I am having my eyes open. Next question, Mr. Tariq.

NEWSPRINT FOR NEW EDITION OF INBIAN EXPRESS

- *8. Shri A. M. Tariq: Wil] the Minister of Information and Broadcasting be pleased to refer to short notice question No. 6 answered in the Rajya Sabha on the 20th December, 1963 and state:
- (a) whether he has since made enquiries as to whether the proprietor of the Indian Express has applied for the newsprint quota for bringing out a new edition of the Indian Express from Madras; and
- (b) if so, what is the result of the enquiry?

THE DEPUTY MINISTER IN MINISTRY OF INFORMATION BROADCASTING (SHRI SHAM NATH): (a) and (b) The proprietor of the Indian Express had applied for additional quota of newsprint for the new edition of the paper at Madras. He has been informed that, in accordance with the current newsprint allocation policy, it is not possible to allot a separate quota of newsprint for the edition at Madras. The newspaper has, however, been permitted to divert a portion of its quota of Chittoor edition to the Madras edition.

شری اے ۔ ایم - طابق میڈم چیوموں ۔ میوں نے جب السف سیشن میں یہ سوال اٹھایا تھا تو رزیر صاحب نے یہ فرمایا تھا کہ انہوں نے کوئی کاغذ نہیں مانکا ہے اور انہوں نے کسی پائیویت پارٹی میں ان سے ماقات کوکے اس بات کا ذکر ہے ۔ جب انہوں نے کانذ مانکا نہیں اور جب انہوں نے کانذ مانکا نہیں اور جب انہیں کافد دیا نہیں کیا تو میں یہ